

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**DFR NO. 2239 OF 2018 &
IA NOS. 1245, 1250 AND 1253 OF 2018**

Dated: 11th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**M/s Jay Madhok Energy Private Limited ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) :
Mr. Basava Prabhu S.Patel, Sr. Adv.
Mr. Vineet Malhotra
Mr. Vishal Gohri
Mr. Ramkrishan Kumar
Mr. Geet Ahuja
Ms. Aarushi Patil

Counsel for the Respondent(s) :
Md. Exhraz Zafar for R.1

Mr. Sajjan Poovaiyya, Sr. Adv.
Mr. Piyush Joshi
Ms. Sumiti Yadava
Ms. Parminder Kaur
Mr. Pratibhanu Kharola
for Think Gas/Applicant

ORDER

The Respondent-Board is directed to place on record an affidavit of a responsible person with legible copies of the minutes of the Board on or before 19.09.2018 with advance copy to the other side. We also direct the Board to bring the original file where relevant decisions were taken for the 9th round of bidding.

Learned counsel for the Appellant may file reply to the application for impleadment and to the affidavit to be filed by the Respondent –Board on or before 24.09.2018 with advance copy to the other side.

List the matter on **25.09.2018**. Interim order, if any, shall continue till next date of hearing.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur)
Chairperson

ts/vg